

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 890 of 2019

IN THE MATTER OF:

V. Murali

...Appellant

Vs.

Venkatesan Sankaranarayanan

...Respondent

Present: For Appellant: - Mr. V. Murali.

For Respondent: - None

O R D E R

30.08.2019— Appellant- Mr. V. Murali appears in person. He submits that he has downloaded yesterday a copy of the order of the Adjudicating Authority (National Company Law Tribunal) Principal Bench, New Delhi dated 15th May, 2019, copy of which has not been forwarded to the Appellant.

He prays for and is allowed 10 days' time to file a petition for condonation of delay along with the copy of the order dated 15th May, 2019 passed by the Adjudicating Authority, Principal Bench, New Delhi.

Place the case 'for orders' on 16th September, 2019.

(Justice S.J. Mukhopadhaya)
Chairperson

(Justice A.I.S. Cheema)
Member(Judicial)

(Kanthi Narahari)
Member(Technical)

Ar/g